

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5195
TO BE ANSWERED ON 24.03.2026**

NATIONAL OVERSEAS SCHOLARSHIP SCHEME

5195. THIRU ARUN NEHRU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of beneficiaries availing National Overseas Scholarship Scheme during the last three years, block-wise from Perambalur Lok Sabha constituency;
- (b) the venture capital fund utilisation by SC/ST entrepreneurs from Perambalur, including applications received, sanctioned and disbursed amounts, block-wise;
- (c) the accessibility audit compliance status of public buildings, educational institutions and transport facilities in Perambalur blocks; and
- (d) the district-level monitoring mechanism, grievance redressal data and scheme saturation percentages achieved, block-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

- (a): Under the National Overseas Scholarship (NOS) Scheme for Scheduled Castes, two students have been selected from Perambalur Lok Sabha constituency during last three years. However, no student has been selected under National Overseas Scholarship (NOS) Scheme for Scheduled Tribes during this period from the said parliamentary constituency.
- (b): Under the Scheme of Venture Capital Fund for Scheduled Castes (VCF-SC), two applications were received from Perambalur district. An amount of Rs 9.85 crore was sanctioned against these two applications and out of which an amount of Rs 2.00 crore has been disbursed.
- (c): Accessibility and audit compliance of public buildings, educational institutions and transport facilities in the blocks of the Perambalur district, are carried out by the State Government.
- (d): Implementation of Schemes of the Government are monitored through a multi-tier mechanism such as periodic reviews, seeking utilization certificates, progress reports and coordination with State Governments/implementing agencies. Grievances are redressed through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) in a time bound manner.
